

Tope, Sri Ankushrao Raosaheb
Topno, Kumari Frida
Tripathi, Shri Lakshmi Narain Mani
Tripathy, Shri Braja Kishore
Trivedi, Shri Arvind
Tytler, Shri Jagdish
Uma Bharti, Kumari
Umbrey, Shri Lacta
Upadhyay, Shri Swarup
Vaghela, Shri Shankersinh
Vajpayee, Shri Atal Bihari
Vandayar, Shri K. Thulasiah
Varma, Shri Ratilal
Veerappa, Shri Ramachandra
Vekaria, Shri Shivlal Nagjibhai
Verma, Shri Bhawani Lal
Verma, Prof. Rita
Verma, Shri Sushil Chandra
Verma, Shri Upendra Nath
Verma, Kumari Vimla
Vijayaraghavan, Shri V.S.
Virendra Singh, Shri
Vyas, Dr. Girija,
Wasnik, Shri Mukul Balkrishna
Williams, Shri R.G.
Yadav, Shri Chandra Jeet
Yadav, Shri Deven Ra Prasad
Yadav, Shri Ram Lakhan Singh
Yadav, Shri Ram Kripal
Yadav, Dr. S.P.
Yadav, Shri Sharad
Yadav, Shri Surya Narayan
Yadav, Shri Vijoy Kumar
Yumnam, Shri Yaima Singh
NOES
Nil

MR. SPEAKER: Subject to correction*
the result of the division is :

Ayes: 374

Noes: nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill as amended, is passed by the requisite majority in accordance to the provisions of Article 368 of the Constitution of India.

The motion was adopted

**RE: IMPLEMENTING THE ORDERS OF
SUPREME COURT ON MANDAL COM-
MISSION RECOMMENDATIONS**

(Translation)

SHRI RAM VILAS PASWAN (Rosera) : Repeated discussions have been held in the House on the issue of Mandal Commission. I, myself, and the entire House thank you for holding the discussion on creamy layer here.....(Interruptions)

[English]

SHRI A. CHARLES (Trivandrum): Sir, I have given a breach of privilege notice against this issue. I must be heard..(Interruptions) When they raise the issue again and again, I should also be allowed to have my say.(Interruptions).....

*The following Members also recorded their votes for AYES:

Shri Ram Lal Rahi,
Shri B.K. Gudadini,
Shri G. Made Gowda,
Shri Vilas Muttemwar,
Shri Sobhanadreeswara Rao Vadde,
Shri Manjay Lal,
Shri Ramdev Ram and
Shri Chinmayanand Swami.

[Translation]

SHRI RAM VILAS PASWAN: We have repeatedly stated that Shri V.P. Singh was leaving Delhi over the issue of implementation of the recommendations of Mandal Commission. He left Delhi on the 22nd. His health condition is bad. On 16th November, the Supreme Court gave a judgement on the Mandal Commission but the Government has not yet taken any action on it. Discussions were held with us and we had clearly said that we were still firm on our notification. The Government should take a decision on it, but nothing has been done by the Government in this regard. Not a single OBC candidate has been appointed till now. The condition of health of Shri V.P. Singh is bad and the Government knowingly wants to deprive the backward classes of their rights. Its intentions are not clear. We would request you to direct the Government to implement the recommendations of the Mandal Commission for the Welfare of the backward classes in the country. To day is the birthday of Shri B.P. Mandal. The Government should state as to when it is going to implement the Mandal Commission? Please protect us and direct the Government to take a decision in favour of the backward classes.

SHRI CHANDRAJEET YADAV (Azamgarh): The proposal which was supported by me, was moved by Shri Atal Bihari Vajpayee and Shri Sitaram Kesri had assured to hold a meeting in that regard, you were also present. The session is coming to an end, but no announcement has been made regarding the meeting. How the House will run if the promises given here are not fulfilled? We want your ruling in this regard.
...
(Interruptions).....

MR. SPEAKER: You all should take your seats. Please take your seats.

(Interruptions)

[English]

MR. SPEAKER: Madam, I wanted to give you some relief. But if you are adopting this kind of methods, I am not going to give any relief. Please sit down.

(Interruptions).

[Translation]

AN HON. MEMBER: It is a burning issue.

MR. SPEAKER: It is right that it is a burning issue. It should be taken up properly and not by standing up like this.

SHRI NITISH KUMAR (Barh): We had requested you on Saturday also to get the recommendations of the Mandal Commission implemented and had informed you that the former Prime Minister Shri Viswanath Pratap Singh was leaving Delhi on this issue. He left Delhi on Sunday. His health is also not good. He has left Delhi with a determination that either he will return to Delhi to garland the first youth who will get employment after the implementation of the Mandal Commission recommendations or his dead body will be brought to Delhi. You have allowed a discussion on the creamy layer but you had also directed the Government to discuss the issue with other parties. But the Government is deliberately avoiding the issue, because it does not want Shri V.P. Singh to remain alive. You have clearly said that.....

[English]

MR. SPEAKER: Please address the issue in a proper manner. If you politicise it, you are not going to get anything.

[Translation]

SHRI NITISH KUMAR: We are not politicising it. This is a very sensitive issue in the country. If the recommendations will not be implemented even after the decision of the Supreme Court and the discussion held here on it, a terrible situation will be created in the country.

MR. SPEAKER: Nitish ji, please take your seat. Today, I am going to give you a lot of time to speak. If all of you speak at the same moment, there will be chaos.

(Interruptions)*

MR. SPEAKER: I want to provide relief on all the main issues and if you think you are doing good by speaking, I will only say that you are spoiling the issue by speaking.

(Interruptions)

*Not recorded

[English]

MR. SPEAKER: It is not going on record.
(Interruptions)*

SHRI A. CHARLES (Trivandrum): Sir, there are two issues. (Interruptions).

MR. SPEAKER: Shri Jena, you should understand what I am doing. Please do not behave like a child here. I have already said that I intend to give you some relief. You please sit down. This is not correct. As a very intelligent Member of this House, you should understand what we are proposing to do.

SHRI A. CHARLES: Sir, there are two issues continuously raised by Members of the Opposition, especially by the J.D. Members. One is regarding reservation.

MR. SPEAKER: He had come with an explanation in the morning itself, I think yesterday morning. I will look into it.

SHRI A. CHARLES: Sir, I am on the Mandal Commission Report. This is an issue on which unfortunately the Members of Janata Dal are trying to give a wrong message and trying to confuse the whole country. I belong to a backward community. I am sorry to say that the entire backward community of this nation has been betrayed by the former Prime Minister and by the former Government.

The former Prime Minister Shri V.P. Singh made a suo motto statement for implementing the recommendations of the Mandal Commission. But he deliberately did not give the list of communities which are eligible for reservation. That was the only reason why the Supreme Court interfered in the whole matter. Now, the confusion is that there are about 3743 communities in the Mandal Commission. What the suo motto statement said was that a new list shall be prepared taking into consideration.....

MR. SPEAKER: Don't appear that you are not going to give the relief.

*Not recorded.

SHRI A. CHARLES: Just because the former Prime Minister did not give the list of the communities this whole situation has been created. Government is seized of the situation. There was a Supreme Court Judgement and the Government is going to implement it. Now, when the Government is going to implement it, they want to have the credit. The former Government and the former Prime Minister have betrayed the country and have betrayed the backward communities and now when the Government is trying to implement this report, they want to take a political mileage out of it.

Sir, we are for giving relief to the really backward and really deserving communities. So, I plead that this may be considered. The former Prime Minister is just politicising the whole issue and is trying to give a wrong message.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, the House is unanimous on the implementation of the recommendations of Mandal Commission but I feel that some Members want to present their own view point. They may belong to the Congress Party, Janta Dal or for that matter any other party everyone his monopoly over it. It seems that the Congressmen want to implement it in the manner they want.

[English]

MR. SPEAKER: Don't politicize it. You will get the relief.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: An announcement should soon be made in this regard. I would like to charge the Government for making delay in it. The decision should soon be taken after taking into consideration the cause of 80 percent population comprising the farmers and people belonging to backward classes in the country. Only two days are left for the session to end. I want that the Government should soon make an announcement in this regard. This is an issue on which the whole country is unanimous.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I have given a notice on a different matter. But this is a very sensitive issue. You had been kind enough to give opportunity for a discussion on this. There are such matters which should be considered and looked into without any partisan outlook. This is a matter which should not be allowed to drift. When a decision has been taken and the Supreme Court of India has given its sanction about the legality of it, the Government is committed to it and now the situation is that the former Prime Minister has taken it up in a way which may result in something which nobody would like.

Therefore, Sir, I am requesting the Government to please respond very quickly to this. Since you have taken a decision, it is a question of implementation and the Session is coming to an end, naturally, the Members feel a little more restive. It is because, we cannot get the response from the Government so quickly. So, before the Session ends, please announce the date of the implementation of this Rept.

This is my earnest request to the Government and I am sure—since the Government appreciates that all sections of the House are in favour of it—the Government will announce it. If any administrative work is to be done, it should be done quickly. At least, you give us a date from which this Report is going to be implemented.

SHRI A. CHARLES (Trivandrum): Why are you politicising it?

SHRI SOMNATH CHATTERJEE: I am not politicising it....(Interruptions) Sir, I have given another notice also.

MR. SPEAKER: Not now.

[Translations]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would not have risen to speak. But when you speak of giving relief, my learned friend Mr. Charles says that he himself is politicising it. I would like to tell him that he should not say this when the whole House is exercised on this issue.

Mr. Speaker, Sir, I would like to raise this issue that the public may blame the Government, that the promise made by the Government to the House is being deliberately violated. A major issue, constitutional issue to day is to provide relief to 52% population of the backward classes in the country. It was so nice of you to say that you are in a mood to provide relief and are giving an opportunity to the Members to make a submission. When the Government is of the view that it is a constitutional matter and Mandal Commission had been set up under the constitution but this matter has been raised time and again. The former Prime Minister, Shri V.P. Singh left Delhi with a vow to come back only to garland those candidates who would be appointed under it by the UPSC. I would like to say that any step taken should be within the dignity of the House because Mandal Commission was set up constitutionally and it should not be linked with politics. 52 percent population of poor people belonging to backward classes ask when they had been given a right by the constitution then why were they being deprived of it.

I would like to urge the Central Government to honour their promise of providing 27% reservation as per the recommendations of the Mandal Commission. They should fix a date by which they propose to implement it. They should make a commitment to the country and the House to this effect. Now even the apex Court of the country has also accepted it. So, now there is no doubt about it. I, therefore, would like to say that the Hon'ble Minister should make a specific commitment as to when they propose to implement it.

SHRI SURYA NARAYAN YADAV (Saharasa): Mr. Speaker, Sir, I would like to say one thing about Mandal Commission that it is not a political issue. The House was unanimous on it and it asked the Government to implement it. The Government considered it also. But we do not understand that if the Government wants to implement it, why does it not do so.

[English]

SHRI A. CHARLES : You ask the former Prime Minister to come back.

[Translation]

SHRI SURYA NARAYAN YADAV : Mr. Speaker, Sir, Mr. V.P. Singh has left Delhi on the same matter and he has vowed not to come back to Delhi unless some person is appointed against the reservation quota on the basis of these recommendations. Besides, today is B.P. Mandal's birthday. He is the champion of the cause of 80 percent people. We have been fighting since long for the implementation of the recommendations of the Mandal Commission. Mr. Speaker, Sir, my submission is that a statue of Shri B.P. Mandal should be installed in the Lok Sabha because several people are emotionally attached with him.....(Interruptions). This is my submission.

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, the provision for reservation for educationally and socially backward and other backward classes is over and above the provision made for the people belonging to Scheduled Castes and Schedule Tribes. The Supreme Court has given a verdict on the report presented by Mandal Commission. As per the verdict of the Supreme Court it was suggested that some classes may be included in it and creamy layer may be identified. An expert committee was constituted for this. The decision of appointing the committee raised some controversy and some discussion was made. So far as I can remember the hon. Welfare Minister had said that he would consider the report of the Experts Committee by convening a meeting of all the parties but as per my information no such meeting has so far been convened though Hon'ble Minister had said it during the discussions on it last time. Now, since the Lok Sabha is going to be adjourned this problem may remain unresolved. Does the Government want to evade the matter even after the Supreme Court verdict? What is the logic in evading the issue? There has been no statement from the Government. My submission is that now since only 2-3 days are left of the current session to end, the Government should implement the ruling of the Supreme Court in regard to matter of reservation. They should not delay it any further(Interruptions).....

MR. SPEAKER: Please go to your seat. Is anybody going to reply to that on behalf of the Hon'ble Minister

(Interruptions).

MR. SPEAKER: Look, two persons have already spoken from your side.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr. Sitaram Kestri had made a statement on this matter. I will convey the feelings of the House to him; he will probably respond to this. But I will have to consult him as to the time and what he wants to do. (Interruptions.)

MR. SPEAKER: If I understood the feelings of the Members correctly, all the Members on this side and on that side are also in favour of implementing the order of the Supreme Court. The only question is that the order has to be implemented as quickly as possible; and before implementing the order, it was, I think agreed that the Members of different parties should be consulted and then it should be done.

May I request the Government, in view of the fact that this issue is important, in view of the fact that the Members belonging to all parties want that it should be done, in view of the fact that it should not be unnecessarily politicised, in view of the fact that the health condition of Mr. V.P. Singh is also, I am told, not good, a quick decision would be welcome. (Interruptions)

[Translation].

SHRI SATYA DEO SINGH (Balrampur): Mr. Speaker, Sir, through you, I would like to draw the attention of the hon. Minister. I hail from Gonda district of Uttar Pradesh in which both the problems of drought and flood are prevailing. The Rapti, Ghagra and Saryu rivers have caused widespread soil erosion due to which hundreds of villages especially Belaha, Paigapur, Mirzapur and Mahua villages have been inundated. Even after my frequent requests to the district administration and the Government of Uttar Pradesh no effective action has been taken till date. No measure has yet been taken. Consequently, soil erosion continues by these rivers. If the soil erosion continuous near the Belaha village this way

hundreds of villages will definitely be sunk in water and the Rapti river will alter its course. Through you, I would like to request the Government and the hon. Minister of Irrigation to direct the Government of Uttar Pradesh to check this erosion.

Regarding drought I would like to submit that the Government puts a fullstop to its duty merely after declaring the Gonda district as draught-hit and no further action has been taken. Through you, I would like to request the hon. Minister that the Central Government should promptly issue instructions in order to prevent the loss being caused to Gonda district by Rapti river. (*Interruptions*)

[*English*]

MR. SPEAKER: I am not allowing you.

[*Interruptions*]

MR. SPEAKER: Now you are disturbing the House again.

[*Translation*]

SHRI AYUBKHAN (Jhunjhunu): Mr. Speaker, Sir, I would like to draw the attention of the Government to a serious incident in Jhunjhunu, district Siker, Rajasthan 29 persons were killed by spurious liquor consumption and 31 persons were admitted in the hospital. Through you I would like to demand the Government that Rs. 2 lakh should be paid to the kins of each of the deceased and proper arrangement should be made for the treatment of those who are admitted to the hospital. A thorough enquiry should be made into this incident and the licences of those contractors involved in this incidents should be cancelled and stringent action should be taken against the guilty persons.

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Speaker, Sir, the Chhota Nagpur and Santhal Pargana area known as Jharkhand area is facing severe drought conditions. The Bhadai crops have also been destroyed the paddy crops have been ruined completely for want of rain. There was famine last year also and thousands of people died of starvation in Hazaribagh, Daltonganj, Gadhwa and

Chatra. This time besides unemployment the drinking water problem has also started. Last year the hon. Prime Minister visited Daltonganj and Chatra but the Union Government and the Government of Bihar did not make any arrangement for Chatra Lakhs of people are wandering here and there in search of employment. I would like to request the Government, especially the hon. Minister of Agriculture to visit Daltonganj, Chatra and Hazaribagh districts and see for himself how the unemployed people are wandering in search of employment and how serious has become the drinking water problem. I, therefore, demand that arrangements should be made for famine relief immediately.

SHRI RATILAL VARMA (Dhanduka): Mr. Speaker, Sir, I would like to draw the attention of the Government to an incident that occurred in my constituency Dhanduka. A dalit youth purchased a bicycle for Rs. 300. The person from whom he had purchased the bicycle had stolen it from somewhere. The P.S.I. Shri Chawda detained him in the police station and beat him black and blue. The very next day he was sent to police station dispensary for treatment and thereafter, he was sent to his house. On account of severe beating at the police station, he died soon after reaching home. I, therefore, would like to ask the Government to pay Rs. 2 lakh to the next of the kin of the deceased immediately and dismiss the P.S.I. The entire episode must be investigated into.

MR. SPEAKER: For this please move a criminal court.

(*Interruptions*)

[*English*]

MR. SPEAKER: I would be allowing a few more members. Please be brief and make only one point.

SHRI RAMESH CHENNITHALA (Kottayam): The Government has announced a voluntary retirement scheme in the public undertakings with a view to reduce the work force and to make the undertakings viable. But, unfortunately, the scheme has been implemented without any proper planning.

As a result of this, all the public undertakings are facing an acute shortage of qualified and talented hands and those who have gone out got attractive jobs in the private sector. ITDC, IDPL and BHEL are the public undertakings which are facing this problem most.

MR. SPEAKER: I am asking Shri Nitish Kumar to give an opportunity to the back benchers.

(*Interruptions*)

12.56 hrs.

[SHRI NITISH KUMAR *in the Chair*]

SHRI RAMESH CHENNITHALA: Before this scheme is introduced the Government has to identify the undertakings where it could be implemented so as to improve the performance of the public undertakings. The management should implement the scheme in such a way as to retain highly talented technocrats and personnel for the benefit of the public undertakings. The Government should also attend to this serious problem of the public undertakings.

MR. CHAIRMAN (SHRI NITISH KUMAR): The hon. Minister wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I just wanted to welcome you to the Chair.

[*Translation*].

MR. CHAIRMAN: Did you want speak this much only? I thought you are responding to him.

[*English*]

SHRI RAMESH CHENNITHALA: This is a very serious problem. All the public undertakings in the country are facing this

problem and the Government should take notice of this so that talented managerial persons stay in the public undertakings. This is a very serious problem. The entire scheme should be reviewed and there should be full assistance so that these people stay in the public undertakings. They have got lot of experience, they have undergone training abroad and now they are going out of the public undertakings because of this voluntary retirement scheme which is being implemented by the Government.

[*Translation*]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Mr. Chairman, Sir, in the election of Panchayat Committee in Naya Pada, a person filed his nomination and was elected. But when the same person went to file nomination for the post of Block Chairman, a Minister from the Janata Dal Government there and the district officers not allowed to file his nomination papers. Thus the Government deprived him of this opportunity. Such wrong methods were adopted in Panchayat elections in all districts of Orissa. I have given it in writing that a person was not allowed to file his nomination for the post of chairman after he got elected for the Panchayat elections, what sort of administration is this? This matter is not concerned with a person merely, but it shows that how a person is deprived up his rights in a democracy. Hon. Minister has already tendered his resignation, but I want to submit that the Chief Minister should also give his resignation.

MR. CHAIRMAN: Please take your seat.

SHRI ASTBUJA PRASAD SHUKLA (Khalilabad): Sir, my Parliamentary constituency is surrounded by Ghaghra, Kuvano and Rapti river. Novago, Badya, Thathar, and Bilouli villages are situated on the bank of the Rapti river. The villagers are facing a danger of submerging into the river. Besides the river is also posing a danger to 20 other villages which are situated along with the river which flows through the middle of these villages. Pediya, Badgo, Shanichara and Sarsi villages are also facing the danger posed by the Kuvano river. The Kuvano river is causing erosion in these villages. Jagdishpur, Narayanpur and Kharakpur are also having

erosion, being caused by the Ghaghra river and will ultimately submerge into the river. Safety of these villages is endangered by these three rivers and it urgently requires for constructing an embankment.

Irrigation Minister is also sitting here. There is President's Rule in Uttar Pradesh. I would like to make a request that the amount required to check soil erosion in the villages should be provided to the Government of Uttar Pradesh. They have sent a blue print of a project in this regard. I would like to say that hon. Minister should take personal interest in it and enough fund should be allocated for providing safety to these villages. Besides, Uttar Pradesh Administration should be instructed to draft a scheme separately if needed to check soil erosion in these villages...*(Interruptions)...*

13.00 hrs.

MR. CHAIRMAN: Hon. Mr. Speaker has said that back benchers should also be given an opportunity to speak. So I request Shri Somnath to raise his issue tomorrow.

DR. P.R. GANWAR (Pilibhit): Mr. Chairman, Sir, the whole Uttar Pradesh is facing acute drought conditions. For the last one month there had been no rain there. There is no fodder available for the cattle. Ponds and Canals are dried up and the condition is turning bad to worse. Cattle are not getting drinking water and power is also not available. 40 villages have been declared as drought affected. I urge upon the Government to declare the whole Uttar Pradesh as drought affected area...*(Interruptions)...*

MR. CHAIRMAN: Every time you stand up to speak and thus time is wasted. Everyone will get an opportunity to speak turn by turn.

SHRI RAM KRIPAL YADAV (Patna): Mr. Chairman, Sir, my constituency is Patna where Charraya Tod railway bridge is quite important. It connects the northern and southern part of the city. It is a narrow bridge, so there is a need for its repairing and widening. State Government has decided to widen it but it is to be widened partially by the department of Railway under the

Government of India. The State Government has written several letters to the Department of Railway in this regard, but nothing came about. The residents of Patna city are facing a great difficulty on this account. So I urge upon the Government to discuss this matter with the Road construction department of the State and issue instructions to Railways for widening this bridge at the earliest. Patna is the capital of Bihar and people of this city are facing a great difficulty on account of inaction in widening and repairing this bridge. I would request that keeping in view the inconvenience being caused to the public this work should be done immediately.

[*English*]

PROF. SUSANTA CHAKRABORTY (Howrah): Mr. Chairman, Sir, the State of West Bengal, being a deficit State, depend mainly on Uttar Pradesh Government to get rectified spirit, special and ordinary denatured spirit. As a consequence of certain decontrol orders on molasses and alcohol by the Government of Uttar Pradesh, which is now under the control of the Government of India, all kinds of imports from the State have been stopped due to non-availability of export order from Uttar Pradesh. As a consequence, some 500 units dependent on these in West Bengal have met with closure.

The Government of West Bengal has taken up this matter with the Government of Uttar Pradesh. Sir, through you, I would urge upon the Government of India to issue necessary orders so that the required quantity of rectified spirit, special and ordinary denatured spirit and molasses become available to West Bengal.

[*Translation*]

SHRI VISHWANATH SHASTRI (Gazipur): Mr. Chairman, Sir, through you I would like to draw the attention of the Minister of Water Resources towards the soil erosion in Badesar, Gouspur, Sherpur, Gahmer, Bara and Birpur villages in Ghazipur district. Erosion is taking place at a very fast in these villages. If the Union Government will not pay any attention towards it, these villages will be submerged in the Ganges.

[Sh. Vishwanath Shastri]

So I urge upon the Government to pay attention towards it and construct an embankment for safety of these villages.

SHRI MOHAN SINGH (Ferozepur) Mr. Chairman, Sir, through you I would like to draw the attention of the House towards Punjab. The P.C.S. Officers are on strike for the last 12 days. The P.C.S. officers are working in the subdivisions. IAS officers who are working in place of SDMs have already announced to go on a strike. The PCS officers of Punjab have convened a meeting at Chandigarh on 23rd August and they have announced to continue their strike till 31st of August. Along with that B.D.O., Patwari Tehsildar and nayab Tehsildar are also on strike. All the routine works have come to a grinding halt for as there is a strike all over Punjab for the last 12 days. People are facing great amount of difficulty but the Punjab Government is not taking any step to cancel this strike. The strikers have convened a big meeting on 23rd August in Chandigarh in which they announced to continue their strike upto 31st August

I, therefore, urge upon the Government to resolve their problem expeditiously and this strike should be ended. The people, who are facing great inconvenience, like students have to take SC/ST and BC certificate for getting admission in any training school. They are not getting their certificates, so I request the Government to take necessary steps to end this strike immediately.

[English]

SHRI UMRAO SINGH (Jallandhar) : Mr. Chairman, Sir, a few days ago, a very senior leader from the Bhartiya Janata Party objected to certain posters which were exhibited in the show organised by 'Sahmat' and those posters were removed by the Government. Yesterday Shri Somnath Chatterjee...*(Interruptions)*...

[Translation]

MR. CHAIRMAN: This issue was debated in this House. You have got an opportunity to speak. Please raise some other issue if you wish.

SHRI UMRAO SINGH. Mr. Chairman Sir, today a statement has appeared in the press in which around 100 intellectuals and eminent citizens have raised this issue again. All the newspapers have discussed the issue and people are frightened of it. So I would like to have clarification on this issue.

[English]

SHRI GANGADHARA SANIPALLI (Hindupur): Sir, Ananthapur is a drought-prone district having more than thirty lakhs population. Groundnut is the main commercial rain-fed crop. Even small, marginal and landless agricultural labourers have this as the main employment source. In some parts of the district, particularly in my constituency Hindupur, sowing has not taken place. As there is no rain during this month till today, though the normal expected rainfall is 80 mm, the crop is withering. Agricultural activity has come to a standstill. Massive migration of labour as well as of small and marginal farmers is taking place. Fodder and drinking water has become scarce. Hence, I urge upon the Government to take immediate steps to prevent the migration of agricultural labour and small and marginal farmers with their animals, by providing employment generation programmes and also organised fodder to the animals drinking water supply.

I also request the Government to send a Central team to assess the prevailing situation in the district, particularly in the Hindupur Parliamentary constituency to recommend suitable measures.

DR. KARTIKESWAR PATRA (Balasore): Sir, I want to put forth the grievances of the labourers who are working in the Food Corporation of India. Only a handful of workers are engaged in its depots scattered throughout the country. Majority of the labourers are working under the contractors. But all the State Governments are not implementing the order of the Supreme Court that they will be treated as regular workers of the Food Corporation of India. A National Tribunal has given an Award for giving the same wages and benefits to these labourers as to the departmental workers but the Corporation is not looking into the matter.

SHRI E. AHAMED (Manjeri) : Sir, I would like to bring to the notice of the Government, through you, some of the grievances and the problems of the Indians working in Gulf countries, mainly the labour section of the Indian community. The decision that the Government has taken about the steep increase in the rates of passports, has put them in great difficulty. For the issue of new passport, renewal of passport and additional pages, there is 600 per cent increase.

For, a labourer, in a place like Saudi Arabia, where he may be getting only a very small, paltry sum as remuneration, has to pay more than two or three months' salary for the renewal of his passport. There may be loss of travel documents. Earlier, he had to pay 23 Rials for renewal of a passport or for loss of travel documents which is equivalent to six dollars. By the Government of India's decision, he is now to pay 740 Rials, equivalent to 200 dollars, for the replacement of travel documents. Mr. Chairman, one can very well imagine the gravity of the problems. His salary will be only 500 to 700 Rials whereas he has to pay, only for additional pages or loss of passport or renewal of passport, 740 Rials which is equivalent to 200 dollars.

Therefore, this is a very serious problem. The Government should also give powers to the Ambassadors to take action, wherever there are bonafide request from members of the Indian Community in their respective place. Of course, there may be habitual offenders. But there is an innocent majority who do not know all these things. They may lose travel documents easily, in transit, especially in foreign countries. (*Interruptions*) Sir, I will take a minute only.

Whenever they come back to India via Bombay, there are some touts and undesirable elements, at Sahar International Airport who, with the connivance of police harass and rob these people. We have raised this issue several times in the House. Therefore, the Government should give instructions to the Government of Maharashtra also to take notice of all these harassments and protect the interests of our poor and illiterate labourers working in foreign countries and coming back to our country.

This is the only matter I wanted to raise. Thank you.

[*Translation*]

SHRI KESRI LAL (Ghatampur) : Mr. Chairman Sir, Government of India had launched a Dacoits Elimination Campaign in the Countryside of Kanpur in U.P. Murders are taking place at the rate of 19 per day in the countryside of Kanpur. This area falls in the Parliamentary Constituency and Fatehpur, Hamirpur, Jallon and Itawa lie on the border. A group of ruffians operates from here and they have there killed 19 persons in a single day. After committing crimes, these criminals run away. Government of India had formulated a definite scheme to construct roads for to and fro movements in the forests. During the last few years, this scheme was started but the work has been stopped due to non-availability of funds. To day such in the situation that it is infested with criminals and the villages do not venture out after 5 P.M. People are horrified. Through you, I would like to request the Government to release the funds that have been held up, to the State and District Authorities so as to destroy the strong-hold of the criminals and thus relieve those people of this problem.

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaiserganj) : Mr. Chairman, Sir, through you I would like to draw the attention of the House towards the destruction of crops belonging to lakhs of farmers in Tehsil Nanapara-Kesarganj area last week due to heavy floods caused by releasing of water from the dam constructed for irrigation purposes on Ghagra-Saryu river in Bahraich district of Uttar Pradesh. On 22nd August 1993, I visited Bandha area of Shivpur development block falling in Behia village of Tehsil Kesarganj for public contact. Farmers are crying hoarse due to the total destruction of crops there. The District administration has not come forward with any assistance so far.

I demand that Government of India should immediately give compensation to make good the loss of crops suffered by the affected farmers of the flood-hit areas and a permanent solution be found to save the

[Sh. Lakshmi Narain Mani Tripathi]

affected farmers from the such floods coming every year. The villagers are suffering from the epidemic caused due to floods. Due to rapid spread of cattle borne diseases all cattle are dying. Medical assistance be given immediately.

SHRI CHHEDI PASWAN (Sasaram) : Mr. Chairman, Sir, we understand that the longest agitation of the world has been going on for the last five years for inclusion of National Language—Hindi and other Indian languages for the examination conducted by the Union Public Service Commission.

Mr. Chairman Sir, it is a matter of deep concern and irony that in an independent country like India the natural language of which is Hindi, a dharna is being staged there for the last five years for the inclusion of Hindi and other languages in UPSC examinations but the Government has been turning a deaf ear to it. Through you, I urge the Central Government to immediately include Hindi and other Indian languages in the examinations conducted by Union Public Service Commission otherwise the people are getting sensitive.

With these words I conclude.

SHRI VIRENDRA SINGH (Mirzapur) : Mr. Chairman Sir, I had also given information about a very serious matter yesterday. Three hundred and sixty kg of explosives have been recovered from Benaras Railway Station and experts have stated that it was sufficient to blow up the entire city of Benaras. This is the same explosive as had caused havoc in Bombay and Calcutta. Benaras is a very sensitive and religious city of Uttar Pradesh. It is also called a city of temples. Keeping all the above things in view I demand from the Government that security arrangements be made for the complete protection of the city including its temples, mosques and other religious places.

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : Sir, I am on a point of order.

MR. CHAIRMAN : There is no point of order in the Zero Hour. Mr. Shahabuddin,

you are a knowledgeable Member, please take your seat.

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha) : Mr. Chairman Sir, the Secretary of the Information and Broadcasting Ministry clearly told the Doordarshan and Akashvani officials in Bhopal on 20th August that for the next two months they have to make publicity in favour of Congress party only and they should forget the Doordarshan policy in this regard for these two months. They would get full protection. Not only this, he also told them that a notification for holding elections would be issued by the 20th October and elections would be held between 22nd and 30th November unless CEC puts some hurdles. When an official of Akashvani asked as to what are they to do in case of an important statement issued by a State Presidents of other parties or former Chief Ministers. He told them to completely ignore such material. At the most a complaint would be made against them to the Minister of Information and Broadcasting which would confirm that they were working as per the directions.

Mr. Chairman Sir, Doordarshan which is already considered a mouth piece of the Congress party but now onwards the Doordarshan machinery will make campaigning for Congress Party. The plans have been made to misuse Doordarshan and Akashvani during the coming elections.

Keeping in view the coming elections and by ordering arbitrary transfers a conspiracy is being hatched to influence the whole administrative machinery. I demand through you that immediate action should be taken against the official who has issued directives to make election campaign in favour of a particular party so as to ensure complete impartiality of Akashvani and Doordarshan.

SHRI RAJESH KUMAR (Gaya) : Mr. Chairman Sir, Rajgiri and Bodhgaya all places to international repute but no action has so far been taken to connect these places by rail. Necessary Survey has already been carried out.

Through you I appeal that....

[English]

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : Mr. Chairman, Sir, I want to protest against the apparent unconcern of the Government regarding the anarchy and chaos which are prevailing in the distribution of time-slots in Metro Channels. Even with the opening up of more Metro Channels, it seems that there is no democratisation in the programmes. On the contrary, instead of reflecting immensely varied social and cultural needs of the country, the commercial motive is uppermost and there is gradually an increasing monopolisation of the Metro Channels by the media giants. At the same time, we find that the sale of time slots on "first-come-first-serve" basis is not only creating controversy, but it is also revealing the lack of Government policy in this matter. It is also letting loose a lot of corruption and anarchy.

Sir, in spite of the promises from the Government, programmes in regional languages are still being grossly neglected so that there is no improvement in the quality of regional programmes at all, because the due importance is not being given to regional programmes. I want to know from the Government whether the Government is moving towards a self-liquidation of Doordarshan by itself and I would also like to know whether non-profit making organisations or smaller indigenous producers of software would be given any space at all in the new Metro Channels that have opened up.

Apart from that, the separation of entertainment from education and information is leading to a total neglect of education and information in Doordarshan. No one sees these programmes. What about the National Literacy Mission ? How many programmes do you have on this subject in Doordarshan ? Therefore, this mindless commercialisation of Doordarshan must stop and overall policy must be formulated, non-commercial interests must find space in Doordarshan, Prasar Bharati must be implemented and the quality of regional programmes and importance given to them must be enlarged.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, I must, at the outset, refute the rather strong language which the hon. member has used about self-liquidation of Doordarshan. The truth is that with regard to what is alleged as commercialisation, unfortunately, the term is misused. The truth of the situation is, out of five channels which have been now newly announced from the 15th of August, one of these channels is supposed to be purely an Enrichment Channel which is meant for programmes on the National Literacy Mission etc., which the hon. Member was mentioning. I can assure the hon. Member, through you, that the Government is very conscious of this and there is no question of anything like self-liquidation. The Government has moved and brought these five Satellite Channels. In addition to that, the Government has ensured that we will have all kinds of programmes. I also wish to assure the hon. Member, through you, Sir, that it is not going to be a case of only media giants. Even small indigenous software producers of video will be given their due place and importance, because we want the Indian industry to strengthen in software not only in computers but also video software.

(*Interruptions*)

MR. CHAIRMAN : I will try to accommodate as many Members as possible.

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna) : Through you, I wish to draw the attention of the hon. Ministers for Railways towards the bridge being built on Chhattoni. Its foundation stone was laid down by late Shrimati Indira Gandhi. It is matter of pleasure that the construction work of this bridge is in full swing. The Railway contractor there, had promised to make payment for the earth taken from the nearby

[Sh. Ram Nagina Mishra]

fields. Such earth was dug out from 2000 acres of land but no payment has been made belonging to the farmers therefor. About two thousand acre land is due to the digging of the earth, the level of the fields has gone down and consequently water has accumulated to the brim in these fields thus destroying the crops of the farmers. The flow of water from the river has been controlled.

Water overflowed due to flood and subsequently 15 villages submerged whereas one person died. Roads have also been damaged. It is good that the dams are being constructed but several thousand people have been affected and they are not being provided even the price of their land as was agreed earlier. I would request that the bridges that have been damaged should be repaired and a compensation of Rs. fifty thousand should be provided to the dependents of the deceased.

SHRI SYED SHAHABUDDIN (Kishanganj) : Mr. Speaker, Sir, here I offer a piece of poem (sheer) :

"Gul fainka Hai Alam ki Taraf Aur Samer
Bhee

A Khana Barandaj Chaman Kuch I dhar
Bhee".

SHRI PRABHU DAYAL KATHERIA (Firozabad) : I would submit that necessary arrangement should be made to provide halts of trains at Firozabad Railway Station falling under my parliamentary Constituency of Firozabad. Sir, I would precisely like to draw the attention of the Government on the issue of giving stoppage to the Gomati Express that comes from the capital Delhi. Firozabad is a single town in India which happens to be the biggest industrial town of glass-work; goods from there is not only transported within the country, rather it is also exported abroad. Businessmen from all over India come to Firozabad. Not only bangles, but also the other items of glass like bulbs, tubelights, head-lights of scooters as also of aeroplanes are manufactured there. That is why the people of my constituency have been making the aforesaid demand to the hon. Minister of Railways Shri Jaffer Sharief for the last two years. On 24th of July, 1991 I had submitted my first request

for providing a stoppage for the Gomati Express. I have written many a times in this regard thereafter and an assurance was also given to me that the said train will be provided a stoppage at Firozabad Railway Station. This train stops at every district Centre falling between Delhi and Lucknow, then why a discriminatory attitude is adopted in case of Firozabad.

Several Government employees who come from that side to Delhi in the morning time have to face a lot of problems. It is my firm belief that keeping in view the demands of the people the Government would issue necessary instructions to provide stoppage of the Gomati Express at Firozabad railway station.

SHRI VIJOY KUMAR YADAV (Nalanda) : There is an acute problem of drinking water in the residential areas of Members of Parliament like Firozshah Road^p North Avenue etc. There is no water for taking bath and for doing other domestic works. The problem increases when the people of different constituencies come here to meet their respective Members. The Government should therefore immediately do something in this regard.

SHRI MANJAY LAL (Samastipur) : Years old television centre working at Muzaffarpur is the first relay centre of Bihar. The scheme of producing television programmes there, as was announced earlier, has not so far been implemented which chokes the expression of folk culture etc. Necessary techniques for producing programmes as also other administrative facilities are available on that centre, and if at all there is any shortage of things, they may be made available there by transferring the same from other centres according to the requirement. Muzaffarpur has been the Centre of art, trade, education and music of North Bihar for a long time. Ensuring production of programmes on that centre will open up the door for development of educational, cultural and trade excellence.

Due to departmental negligence and inaction, technical plants worth crores of rupees are lying idle for years together and moreover, the services of administrative staff are also not being properly utilized.

MR. CHAIRMAN : This issue should have been raised under article 377. You were provided an opportunity to raise your question under the issue of urgent public importance.

SHRI MANJAY LAL : This could not be clear in ballot, that is why I am raising this question now. In the interest of the people the work on the project should immediately be implemented within the available resources.

[*English*]

SHRI DWARAKA NATH DAS (Karimganj) : Mr. Chairman, Sir, the National Highway No. 44 is a lifeline connecting Meghalaya, Southern Assam, that is, the Barak Valley and Tripura. During monsoon, due to heavy landslides in Meghalaya, surface transport remains disrupted for several days causing hardship to the people. Moreover, the recent successive floods in Barak Valley have done great damages to it particularly at Patharkandi, Lowaipoa and Karimganj as it remained submerged for more than a week. As Patharkandi was hard hit by flood, the said Highway has seriously been damaged in that portion, and it has become difficult as well as risky for vehicular traffic to pass over. Furthermore, instead of constructing fly-over at Karimganj level-crossing, there is a provision for by-pass road, but till date nothing is known in this regard.

So, I urge upon the Ministry of Surface Transport to instruct the appropriate authority to take up the repair works of the Highway at a very early date so that it may be augmented and improved towards the greater convenience of the lakhs of people.

[*Translation*]

SHRI JANARDAN PRASAD MISHRA (Sitapur) : Mr. Chairman, Sir, adulteration water into milk is well known, but I would like to draw your attention to the incidents of mixing arsenic into milk in cities. A consumer can hardly think of mixing up of such a fatal poisonous chemicals like arsenic and farmelin into milk. Milk traders and owners of milk-plants are now mixing castic soda, lime, castic potash, hydrogen paraoxide, farmilin, benzonic acid, salicylic acid and

even urea in order to preserve milk for a longer time so that sourness may not create in milk. Though mixing up of these chemicals do of course save milk from going sour for some time yet the poisonous contents therein are leading the consumers to deaths. Prolong use of milk having arsenic contents may cause deadly diseases like peptic ulcer, heart and intestinal cancer, leprosy and paralysis. It is known that arsenic in milk is found due to mixing up of castic soda.

I would therefore like to request that the Government should take strict action against those who mix up chemicals into milk and for that matter the P.F.A. Act may be implemented after making drastic amendments in it.

MR. CHAIRMAN : I think the Government should take necessary action after seeking full knowledge of the issue raised by the hon. Member.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, I can assure the House through you that definitely the Government will look into the matter. I would like the hon. Member to give the details in this regard. If he can give the specific details it would be convenient because he has named certain chemicals which are known. We will look into it.

[*Translation*]

MR. CHAIRMAN : I would like to remind that I had also called the attention of the House from there that urea is being mixed into DMS milk. I think, it will be better for the Government to make a statement in this regard after obtaining full knowledge, because this may give birth to suspicion into the minds of the people.

[English]

SHRI RANGARAJAN KUMARAMANGALAM : As I said, we would look into it. I would like to know where exactly it is done. Is it done at the DMS or elsewhere? If I have the specific examples, only then it can be investigated.

[Translation]

SHRI MOHAN SINGH (Deoria) : Mr. Chairman, Sir, such incidents have occurred in Kanpur and Allahabad and the involved persons were arrested.

DR. MAHADEEPAK SINGH SHAKYA (Etah) : Mr. Chairman, Sir, through you I would like to draw the attention of the hon. Minister of Agriculture to an issue. Due to inadequate rainfall, this year a horrible situation of drought has emerged and that is affecting a large number of villages. Out of total 63 janpads of Uttar Pradesh, 40 districts have been declared drought affected. Several other districts are badly affected but they have not so far been declared drought affected areas. Last week, I visited every corner of Etah the constituency which I represent. The crops have been damaged and the farmers are worried. Mr. Chairman, Sir, this loss is not of the farmers only. This is a question of national loss. Therefore, Etah district too should be declared drought hit as has been done in case of other districts and I would like to tell you that I myself have seen it. But as per the information I have, Mainpuri and Farrukhabad are also affected with drought. I want that a survey may be conducted and all such districts should be declared drought hit districts.

SHRI BRISHIN PATEL (Siwan) : Mr. Chairman, Sir, I would like to draw the attention of the House with regard to do justice with the tenant farmers in the Bhagardiyara region in Siwan district in Bihar involved in boundary dispute between Bihar and Uttar Pradesh. By ignoring the provisions Bihar-Uttar Pradesh Alteration Act, 1968, which was reinstated by the Trivedi Commission the Uttar Pradesh Government is harming the interest of the tenant farmers

on the basis of fake plots. This is evident by viewing the Bihar Government's map of 1902, 1952-53, 1966-67. From 1902 to 1967 Trivedi Commission had mentioned the name of Mauje as Bhagardiyara. But the Uttar Pradesh government arbitrarily named it as Diyarabhagar. And they are allotting fake plots in the name of Diyarabhagar it is allotting four plots. In this regard, the farmers of Uttar Pradesh had filed a case in the Allahabad High Court, wherein Allahabad High Court had directed the Uttar Pradesh Government to reinstate the officials there so that the case could be settled judicially. In lieu of this the farmers of Uttar Pradesh went to the Supreme Court where their case No. SHC 5919/1988, is still pending. Through you I would like to submit that on one hand this boundary dispute between Uttar Pradesh and Bihar is pending in the Supreme Court and on the other hand the Uttar Pradesh Government is allotting plots in a fake manner, even today. Therefore, I request you to direct the Home Minister or to ask him to make a statement that till the case is not disposed off, allotment of plots should be stopped to prevent any armed conflict or any untoward incident. The Home Ministry should direct the Uttar Pradesh and Bihar Governments to solve this issue through their officials.

MR. CHAIRMAN : Please make some use of your influence also.

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Chairman, Sir, the Constitution provides 22.5 per cent reservation to the Harijans and Adivasis, in Government services. But even after 45 years of independence the Harijans and Adivasis have been appointed to only 9.6 per cent Posts. Thirteen per cent of the vacancies have been given to those by the Government who belong to other castes who have no right to these posts. Whereas, lakhs of Harijan and Adivasi candidates, with M.A. and B.A. degree are unemployed, the Government does not provide them any employment. Therefore, I demand from the Indian Government to fill the vacancies reserved for the Harijans and Adivasis, as per the Constitution, as soon as possible, so that the unemployed Harijans and Adivasis may get employment. The Government

should guarantee this, since it is the protector of the Constitution. If the Government wants to safeguard the Constitution it must do this quickly.

PROF. PREM DHUMAL (Hamirpur) : Through you I would like to draw the attention of the House and the Government towards the movement going on in Himachal Pradesh. In our State the long dam was constructed in the fifties. Those who were displaced remain so even after thirty years. They were allotted land in Rajasthan and they got ownership right after 20 years. But later the Government made an amendment and extended this period to 25 years. All the officials there were corrupt. They harassed the displaced persons to no end. Those who got the land at the age of 60, after 30 years, are now being asked that they would get the ownership rights only if they themselves till the land.

We had made complaint in this regard to the then Government headed by Bhairon Singh Shekhawat and as a result of which five SDMs were suspended and one SDM was arrested. Now both states are under President's rule. This Saturday I had gone to Dehra township in Kangra district. A Public meeting was held there, at Nagrata Suryan in which 25,000 people participated. Even 80 year-old and 90 years old people had come on foot to participate in the meeting. Their land was acquired for construction of the Pong dam. Now they are not being allowed to settle in Rajasthan. This is because the Government has put the condition of 25 years and it is being said that no land would be allotted if the displaced persons were not present at the site at the time of visits by officials.

Mr. Chairman, Sir, numerous problems have cropped up for the people there. A couple lived there. The husband died. The widow obtained the certificate and declared that she had no relation there and was taking the body for cremation. A widow had no relations left, the officials cancelled the murabba and the land. I want to cite the type of atrocities being committed on the displaced persons there. The land that was distributed and tilled by them, is being

measured on the basis of 200 metres. As per the highest water level of the Pong dam, the entire Dehra township is covered in it. Bilaspur city is within the submergence zone of Bhakra dam. Both these dams fall in my constituency. At present there is a great resentment among the local people. 25,000 people are staging Dharna on the dam. They are saying that justice has not been done to them. If such a situation persists over there, this would spread to other similar projects also as the displaced persons have not been resettled so far. Therefore, I would like the Central Government to intervene in the matter and arrange to provide relief to the displaced persons.

SHRI KALKA DAS (Karol Bagh) : Mr. Chairman, Sir, the State Transport Authority had issued three thousand bus permits. Out of these 450 permits were given to people belonging to Scheduled Castes and Scheduled tribes. You are aware that a bus now costs about Rs. 6 lakh. Delhi Financial Corporation has provided loans only to 100 people. The remaining 350 have not been provided any loan. To protest against this they sat on a dharna organised a strike and even met the Welfare Minister. But nothing has been done so far. The Welfare Minister had assured them that he would provide loans to each one of them.

Mr. Chairman, Sir, as you know that a bus costs about Rs. 6 lakh. Their financial condition is such that they can not afford to buy a bus on their own. They were promised loans. But so far no one has got the loan. Their association had staged a dharna. Now their condition is like a ball, that is kicked, on one side by State Transport Authority and by the Welfare Minister on the other. After a short period their permits would be cancelled as till now they have not been able to purchase a bus.

Mr. Chairman, Sir, it is a matter of the rights of the Scheduled Castes and Scheduled Tribes, a matter of their reservation. The Government has failed in giving them loans, whereas they are ready to mortgage their buses. One hand it is publicised that the Government wants to improve their

[Sh. Kalka Das]

financial status by providing them with permits, on the other hand they are not given loans. Delhi Financial Corporation has the necessary finance but they are asked for lands and money. I want to ask that from where they have got the land? They are ready to mortgage their buses for Rs. 4 lakh even then loans are not being provided. It is my request to you to intervene in this matter and ask the Government to direct the Welfare Minister to arrange the assured loan to them.

SHRI MOHAN SINGH (Deoria) : I want to add something to this, I too have given notice in this regard. Although a Financial Corporation has been formed for the benefit of these 450 youths of Scheduled Castes and Scheduled Tribes, for which a capital of Rs. 25 crore was allotted. But out of which, the Financial Corporation invested Rs. 16 crore in buying shares.

The 450 youths who were given the bus permits, should have been given the money from Financial Corporation. The Financial Corporation, has not fulfilled its responsibility. Their permits are going to be cancelled. The 450 youths of Scheduled Castes and Scheduled Tribes are on the verge of being unemployed, their condition is becoming worse. The Government should have this investigated. I demand from the Government that they should be given at least so much money by which they may be able to purchase their buses to operate. Apart from this whatever Kalka Dasji has said, I also support that.

[English]

SHRI MUMTAZ ANSARI (Kodarma) : I want to draw the attention of the Government through you to a very sensational issue which has taken place in our State, that is Bihar—it is your State also, Sir. There are two public undertakings, FCI and IDPL. These two public undertakings are running at a heavy loss and generally it is alleged by the Government as well as the people that public undertakings are running at heavy losses. At the same time, public undertakings are suffering from inefficiency and mismanagement. On that pretext and ground, all these public undertakings are going to be closed down. The Government is also taking recourse to certain privatisation, liberalisation and things like that.

I would like to draw the attention of the Government that in these two public sector undertakings which are working in Bihar there is a scandal or a financial scam to the tune of Rs. 2500 crore. This is a big scandal and the management and the people at the helm of affairs are responsible for all the mismanagement of the public funds.

So many cases were filed in the police station, but due to certain local manipulations and influence all these cases were made infructuous. At several times the court also directed the police stations to lodge cases, to maintain them and to act upon all these cases. But under the local influence and manipulations these cases were made infructuous. At the same time there are certain local leaders, trade union leaders who have called upon the people to go on an indefinite fast if their request is not acceded to and fulfilled by the Government.

MR. CHAIRMAN : Thank you. You have raised the matter in a forceful way.

SHRI MUMTAZ ANSARI : A Parliamentary Committee should be instituted to go into the scandal.

MR. CHAIRMAN : Now the papers be laid on the Table of the House.

(*Interruptions*)

13.47 hrs.

PAPERS LAID ON THE TABLE

Notifications under proviso to Article 309 of the constitution issued by the President in relation to the state of Himachal Pradesh etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, On behalf of Shrimati Sheila Kaul. I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions)